

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

*None*

Appeal No. 719/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>TH</sup> JULY, 2018, 10:30 A.M.**

Name of the Company	Nirmal Chhaya Nature Restore Pvt. Ltd. -Vs- ROC, WB		
Under Section	252(3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

## ORDER

Nobody is present.

The Appellant has filed this Appeal under Section 252(3) of the Companies Act, 2013 for restoration of the name of the Company.

Heard. Admit.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata, the Registrar of Companies, West Bengal and to the concerned Income Tax Authorities with PAN number for filing their detail paragraph wise reply within 30 days from the date of service with a copy in advance to the appellant. Thereafter, rejoinder, if any, may be filed within 15 days.

The Appellant is directed to serve a copy of the Petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata, the Registrar of Companies, West Bengal and to the concerned Income Tax Authorities and file affidavit of service within seven days from today.

For return of notice and for hearing list it on 03-09-2018.

Urgent certified copy of the order be issued to the Appellant, if applied for, upon compliance of all requisite formalities.



(Jinan K.R.)  
Member (J)